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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 54 /2015-2020
New Delhi, Dated: 25 March 2020

Subject: - Amendment in Export Policy of Hydroxychloroquine.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments in the Schedule 2 of the ITCHS Export Policy related to export of Hydroxychloroquine and its formulations, with immediate effect:


S.No	ITC HS Codes	Description	Present Policy	Revised Policy
207 E	ex29334900 ex29333990 ex29339900	Hydroxychloroquine	Free	Prohibited
207 F	ex30049059 ex30049099	Formulations made from Hydroxychloroquine	Free	Prohibited

2. The export of Hydroxychloroquine and formulations made from it , however, shall be allowed under following conditions:

- Export will be allowed from the SEZ/EOU Units and in cases where export is made to fulfill export obligation under any Advance license issued on or before the date of this notification.
- Export will be allowed in case of shipments where Irrevocable Letter of Credit (ILC) has been issued before the date of this notification or in case where full advance payment has been received by the exporter in India against specific shipment, subject to submission of documentary evidence.
- Exports will also be allowed by the Government of India to other countries on humanitarian grounds on case to case basis on the recommendation of Ministry of External Affairs.

3. Effect of this Notification:

The export of Hydroxychloroquine and formulations made from Hydroxychloroquine falling under any ITCHS Code, including the ITCHS Codes mentioned above, is prohibited, with immediate effect. Export shall, however, be only allowed in the conditions mentioned in the Para 2 above.


(Amit Yadav) 25/3/2020

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